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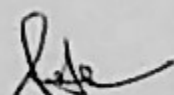
T.A. No. 204/86

21/2/1995

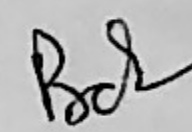
Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Dayal, A.M.

The record of the Original Suit no. 376/82 of Vith Additional Munsif, Ballia, has been registered as T.A. No. 204/86. The record of the Munsif Court is available and it shows that the suit was decreed by the learned Munsif by a judgment passed on 13th May 1984. On behalf of the Union of India, it was stated, ~~that~~ ^{as} the ordersheet shows, that an appeal was filed against the judgment and decree passed by the Munsif and that the record of the appeal have been transferred to this Tribunal. The file also discloses that it has been indicated at one or two places that the record of the appeal was transferred to the High Court. The Registrar, High Court, was requested to transmit the appeal but no reply has been received so far. We are, therefore, directing that this T.A to be consigned to the record and the record of the O.S. No. 376/82 of the Vith Additional Munsif, Ballia, may be returned to that court.


A.M.

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V.C.